

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).17394/2005

(From the judgement and order dated 18/03/2005 in WAMP No. 711/2005
of The HIGH COURT OF A.P AT HYDERABAD)

THE REGIONAL MANAGER, APSRTC & ANR.

Petitioner(s)

VERSUS

S.K. MOULALI & ORS.

Respondent(s)

WITH

SLP(C) NO. 17817 of 2005

SLP(C) NO. 23979 of 2005

SLP(C) NO. 24739 of 2005

SLP(C) NO. 3761 of 2006

SLP(C) NO. 4133 of 2006

SLP(C) NO. 4163 of 2006

SLP(C) NO. 4313 of 2006

SLP(C) NO. 8076 of 2006

SLP(C) NO. 12515 of 2006

SLP(C) NO. 12230 of 2006

[(With prayer for interim relief and office report)

SLP(C) NO. 26259 of 2005

SLP(C) NO. 9277 of 2006

[(With office report)]

SLP(C) NO. 17147 of 2005

SLP(C) NO. 20272 of 2006

[(With prayer for interim relief)]

Date: 24/01/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR

HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Petitioner(s)

Mr. D. Mahesh Babu, Adv.

For Respondent(s)

Mr. A.V. Rangan, Adv.

In SC17394/05

Mr. Buddy A.Rangadham, Adv.

Mr. C.N. Sree Kumar, Adv.

-2-

SLP(C)17394/05

Mr. V.Sridhar Reddy, Adv.

Ch. Leela Sarveswar, Adv.

In SC17147/05

Mr. V.N. Raghupathy, Adv.

Mr. T.N. Rao, Adv.

UPON hearing counsel the Court made the following

O R D E R

Seen the Office Report dated 21st
January, 2011.

Further four weeks' time is granted
to the petitioners to take steps to bring on record
the legal representatives of respondents 1 and 3,
in SLP(C)No.20272/06, who are reported to have
died.

(Sheetal Dhingra)
Court Master

(Juginder Kaur)
Court Master